

ORDER

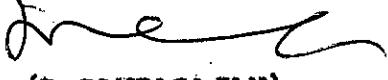
As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

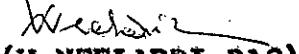
Heard learned counsel for the parties.

2. The order dated 31.3.1994 in P.W.No.9/93 on the file of the Authority under Payment of Wages Act (Asst.Commissioner of Labour, Circle-II,Visakapatnam) (R6) is assailed in this OA by the respondents in P.W. No.9/93.

3. For the reasons stated in the order dated 4.12.1995 passed in OA 36/93, this application has to be returned for preferring an appeal before the proper forum.

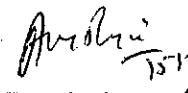
4. Return this OA for preferring an appeal before the proper forum. OA is ordered accordingly. No costs.

  
(R. RANGARAJAN)  
Member (Admn)

  
(V. NEELADRI RAO)  
Vice Chairman

Dated: The 4th December, 1995

Dictated in the Open Court

  
Deputy Registrar (J) CC

To mvl

1. The General Manager, Union of India, S.B.Rly, Garden Reach, Calcutta-43.
2. The Divisional Personnel Officer, SE Rly, Visakhapatnam.
3. The Sr.Divisional Mechanical Engineer, President, Steam Loco Shed StaffCanteen SE, Rly, in the DRM Office, Dondaparthi, Visakhapatnam-4.
4. The Authority Under Payment of Wages Act, and Asst.Commissioner of Labour, Abidnagar, Akkayyapalem, Visakhapatnam.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Mr.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm



+ 36/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 6-12-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

751/95

T.A.No.

(W.P.NO.)

Admitted and Interim directions  
Issued.

Return the OA paper  
Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

Central Administrative Tribunal  
DESPATCH

27 DEC 1995 N.Y.

HYDERABAD BENCH.